

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 231**  
**CA(CAA)-83/ND/2023**

**IN THE MATTER OF:**

**Krish Coloniser Pvt. Ltd. and Krish  
Properties Pvt. Ltd.**

... **Applicant/Petitioner**

**Under Section: 230-232**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Videh Vaish, Adv. Lalit Mohan, Adv. Aakansha,  
Adv. Gaurav Gaur, Adv. Pradeep Kumar Singh, Adv.  
Sumbulara, Adv. Geetanjali Singh, Adv. Farhan Islam

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

The Affidavit filed in terms of the provisions of Section 230(2) of Companies Act, 2013 is not in proper form.

As prayed by the Ld. Counsel appearing for the Applicants, one week time is granted for filing the appropriate affidavit.

List on 28.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**